

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 2197/2022

(Arising out of impugned final judgment and order dated 09-12-2021 in WPMD No. 21615/2021 passed by the High Court of Judicature at Madras at Madurai)

HINDU DHARMA PARISHAD

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ANR.

Respondent(s)

(FOR ADMISSION and I.R. )

Date : 23-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. C.R. Jaya Sukin, Adv.  
Baby Devi Bonia, Adv.  
Divya Sukla, Adv.  
Mr. Praveen Kumar, Adv.  
Ms. Sudha Pal, Adv.  
Ms. Mansa Singh, Adv.  
Mr. Narender Kumar Verma, AOR

For Respondent(s) Mr. Jaideep Gupta, Sr. Adv.  
Mr. D.Kumanan, AOR  
Mrs. Deepa S., Adv.  
Mr. Sheikh F.Kalia, Adv.  
Ms. Racheeta Chawla, Adv.  
Ms. Divya Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Counter affidavit said to have been filed by the respondent-State, be brought on record.

List on 30.01.2023.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR